

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**RA No.22/1019  
in  
OA No.4561/2018**

This the 23<sup>rd</sup> day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Vijay Prakash ... Applicant

Versus

Director General, Local Bodies,  
GNCTD & others ... Respondent

**O R D E R (By Circulation)**

**Justice L. Narasimha Reddy, Chairman :**

This application is filed with a prayer to review the order dated 14.12.2018 in OA No.4561/2018. Even from a perusal of the review petition, it is evident that aggrieved by the order in the OA, the applicant herein filed a writ petition before the Hon'ble Delhi High Court, but the same was not pressed, and a representation, as observed by the Tribunal, was made to the respondents.

2. Once the applicant has taken the steps indicated in the order under review, he cannot seek review. Even

otherwise, the applicant is not able to point out any factual or legal errors that have crept into the order in the OA, nor is it pointed out that any plea raised on his behalf was omitted from consideration.

3. The review petition is accordingly rejected, in circulation.

**( Aradhana Johri )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/as/